

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A. No.576/93

Dt. of order: 10.8.1994

S.N.Purohit

: Applicant

Vs.

Union of India & Anr. : Respondents

Mr.P.V.Calla : Counsel for applicant

Mr.U.D.Sharma : Counsel for respondents

CORAM:

Hon'ble Mr.Gopal Krishna, Member(Judl.)

Hon'ble Mr.O.P.Sharma, Member(Adm.)

PER HON'BLE MR.GOPAL KRISHNA, MEMBER(JUDL.)

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Applicant S.N.Purohit has sought direction to the respondents in this application under Sec.19 of the Administrative Tribunals Act, 1985, for his appointment as L.D.C. to be treated as regular w.e.f. the date of appointment dated 17.3.81. He has also sought a direction to treat him as a regular LDC and to give all consequential benefits like confirmation, seniority, promotion, etc. treating him as having been regularised in the post of LDC w.e.f. 17.3.81.

2. We have heard the learned counsel for the parties and have gone through the records. The learned counsel for the respondents has placed on record a copy of the office order dated 27.7.1994 issued by the Directorate of Census Operation Rajasthan, Jaipur, whereby the applicant and four others have been regularised in the posts of LDC w.e.f. 20.7.94. As regards the applicant's grievances regarding seniority, confirmation, promotion, etc., he may make a representation to the concerned authorities if so advised within a period of one month and the respondents may decide it within a period of 4 months from the date of its receipt by them. With these observations the application stands disposed of with no order as to costs.

(O.P.Sharma)
Member(A).

Gopal Krishna
(Gopal Krishna)
Member(J).